

दिल्ली में महीनों तक प्रतीक्षा करनी पड़ती है ; और

(ग) यदि हाँ, तो राजस्थान के व्यापारियों की कठिनाई को दूर करने के उद्देश्य से कोटा राजस्थान के कार्यालय को मोहर लगाने का अधिकार न दिये जाने के क्या कारण हैं ?

वैदेशिक व्यापार मंत्रालय में उप-मंत्री (चौधरी राम सेवक) : (क) से (ग) . कोटा (राजस्थान में) कोई आयात तथा निर्यात नियंत्रण कार्यालय कार्य नहीं कर रहा है। यह सत्य नहीं है कि लाइसेंसों पर मोहर लगवाने के लिए व्यापारियों को दिल्ली में महीनों तक प्रतीक्षा करनी पड़ती है। यदि आयात लाइसेंस पर मोहर लगवाने के लिए किसी व्यक्ति द्वारा सम्बंधित लाइसेंसिंग कार्यालय के जन सम्पर्क अधिकारी से स्वयं प्रार्थना की जाती है तो काउंटर पर ही उचित कार्यवाही की जाती है। यदि आवेदन पत्र डाक द्वारा प्राप्त होते हैं तो भी उन पर तत्काल कार्यवाही की जाती है। चूंकि कोटा में कोई आयात नियंत्रण कार्यालय नहीं है इसलिए कोटा में किसी कार्यालय को मोहर लगाने का अधिकार दिये जाने का प्रश्न ही नहीं उठता।

#### Seniority of Manipur Government Employees

4900. SHRI M. MEGHACHANDRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of Manipur maintain a combined seniority list of all the employees under both the erstwhile Territorial Council, Manipur and the then Administration on the basis of confirmation in their own integrated grade ;

(b) if so, the basis of determination of seniority of the Lower Division Clerks and the Upper Division Clerks in the Manipur Secretariat or elsewhere after the abolition of the erstwhile Territorial Council when

all the employees were under the same Manipur Administration ; and

(c) if the reply to part (a) above be in the negative, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (c). The Government of Manipur have intimated that they maintain a combined seniority list of employees of the erstwhile Territorial Council, Manipur and the then Manipur Administration. The list was drawn up according to the provisions of Ru'e 5 of the Integration of Territorial Council Employees' Rules, 1963, in consultation with the U.P.S.C. where necessary. The seniority of L.D.C's and U.D.C's referred to in part (b) of the Question was also determined by the Government of Manipur similarly.

#### Promotion of Employees of Development Offices and of Revenue Department, Manipur

4901. SHRI M. MEGHACHANDRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the joint seniority list of the employees in the Development Offices and the Revenue Department Government of Manipur is maintained District-wise or is common for all the Districts ;

(b) whether in the matter of appointment by promotion to higher posts in the Revenue Department, the promotion is given on the basis of this joint seniority list; and

(c) if not, the basis on which the seniority of the employees of the two Departments is determined ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI